

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA./TA/MP No.....
D.P. Verma Versus Union of India & Others.....

Date of Order	Orders
27.08.2002	<p><u>OA No. 564/2001</u> Mr. P.N. Jatti, Counsel for the applicant. Mr. B.N. Sandu, Counsel for the respondents.</p> <p>Learned counsel for the respondents has placed on record a copy of the order whereby the applicant has been absorbed in the BSNL w.e.f. 1.10.2000.</p> <p>2. Having seen the order. Mr. P.N. Jatti, learned counsel for the applicant states that the OA may be returned to him for presentation to the proper court.</p> <p>3. Consequently, it is directed that the OA be returned to the applicant in accordance with rules for presentation to the proper forum.</p> <p><i>Re: copy of OA and answer</i> <i>W.D.S.</i> <i>519</i></p> <p><i>G.S.</i></p> <p>(GOPAL SINGH) ADMN. MEMBER</p> <p><i>G.L.G.</i> (G.L. GUPTA) VICE CHAIRMAN</p>